

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

OA No. 226 of 1995

Thursday, this the 30th day of May, 1996

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

1. P.I. Sydney Roy,
Mona Villa,
Melampara - 686 594,
Kottayam. .. Applicant

By Advocate Ms. T.U. Noorji

Versus

1. Union of India represented by
the Secretary,
Ministry of Defence,
New Delhi.
2. Controller of Defence Accounts,
Southern Command,
Pune-1
3. Controller of Defence Accounts,
Droupathi Ghat,
Allahabad.
4. Commandant,
Artillery Static Workshop EME,
Devlali - 422 401,
Maharashtra State. .. Respondents

By Advocate Mr. PR Ramachandra Menon, ACGSC

The application having been heard on 30th May, 1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Claiming an amount of Rs. 4,517/- as due to him on his retirement, applicant approached this Tribunal. During the pendency of the application, a sum of Rs. 3,117/- has been paid, leaving a balance of Rs. 1,400/-.

2. According to respondents, this amount is not due to

applicant and applicant himself was responsible for the delay in effecting the payment that was due.

3. In the circumstances, I find no basis for accepting the claim now advanced. However, even for getting the amount admitted applicant had to approach this Tribunal by incurring unnecessary expenditure. While dismissing the application, I direct respondents to pay Rs.700/- (Rupees Seven Hundred) as costs of the application.

Dated the 30th May, 1996

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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